

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 01.03.2012**

The meeting No.47/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 01.03.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri J.D. Giri, Vice President, Nominee	AEPC
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.45/AM-12 dated 16.02.2012 were ratified. The agenda for meeting No.47/AM-12 dated 01.03.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 47/84-ALC3/2011 **MEETING DATE** : 01.03.2012

<b>Case No.:</b> 24/43/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:47/84-ALC3/2011 01.03.2012	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00327/AM12/	RLA File :05/23/040/00351/AM12/	Lic.No/Date:0510311812	Defer Date: 29.3.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 29.3.2012.

<b>Case No.:27/43/84-ALC3/2011</b>	Party Name: TEXTPORT OVERSEAS PVT.LTD,	Meet No/Date:47/84-ALC3/2011 01.03.2012	<b>Status: Approved</b>
HQ File :01/84/050/00330/AM12/	RLA File :07/24/040/00374/AM12/	Lic.No/Date:0710084897 21.12.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/71/2011-12/Hosy., dated 29.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	70% Cotton 30% Nylon Men's Cargo Shorts (Style No.X6S510RO)	1650 Nos.	70% Cotton 30% Nylon dobby plain dyed fabric, GSM-125+/-5%	2.86 Sq. meter per piece
			100% Polyester woven interlining	0.50 Sq. meter per piece
			Polyester Sewing thread	315 meter per piece
2.	70% Cotton 30% Nylon Men's Pant (Style No. X6P510RO)	3500 Nos.	70% Cotton 30% Nylon Ribstop woven dyed fabric, GSM-130+/-5%	2.43 Sq. meter per piece
			Snap fasteners	Net+1% wastage per piece
			Zippers	Net+1% wastage per piece
			100% Polyester woven	0.20 Sq. meter per

			interlining	piece
			Rivets	Net+1% wastage per piece
			Polyester Sewing thread	467 meter per piece
3.	100% Cotton Men's Jacket (Style No. X6K201)	2025 Nos.	100% cotton twill dyed fabric, GSM-251+/-5%	2.80 Sq. meter per piece
			Snap fasteners	Net+1% wastage per piece
			100% Polyester woven interlining	0.17 Sq. meter per piece
			Leather Patches	Net to net
			Polyester Sewing thread	469 meter per piece
4.	55% Linen 45% Cotton Men's Jacket (Style No. W6K117)	1650 Nos.	55% Linen 45% Cotton dyed fabric, GSM-220+/-5%	3.10 Sq. meter per piece
			Snap fasteners	Net+1% wastage per piece
			Zipppers	Net+1% wastage per piece
			100% Polyester woven interlining	0.54 Sq. meter per piece
			Logo plate	Net to net
5.	100% Linen Men's Jacket (Style No. X6K218)	930 Nos.	100% Linen dyed fabric, GSM-191+/-5%	3.09 Sq. meter per piece
			Snap fasteners	Net+1% wastage per piece
			Logo plate	Net to net
6.	100% Cotton Boy's Shorts (Style No. X6K218)	3650 Nos.	100% cotton twill woven dyed fabric, GSM-300+/-	1.23 Sq. meter per piece

	2HO861)		5%	
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

3	<b>Case No.:15/43/84-ALC3/2011</b>	Party Name: MODERN APPARELS	Meet No/Date:47/84-ALC3/2011 01.03.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00318/AM12/	RLA File :03/95/040/00764/AM12/	Lic.No/Date:0310672356 22.12.2011	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that no CAD/CAM, GSM of nomex IIIA brand, dupont make fabric and calculation requirement have been indicated by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

4	<b>Case No.:1/47/84-ALC3/2011</b>	Party Name: VRIJESH CORPORATION	Meet No/Date:47/84-ALC3/2011 01.03.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00350/AM12/	RLA File :03/95/040/00870/AM12/	Lic.No/Date:0310677353 18.01.2012	Defer Date: 29.3.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not indicated the percentage of cotton blend ratio of fabric. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to send the same for consideration of the proposal. The case is deferred for re-listing on 29.3.2012.			

## MANUAL AGENDA CASES

(5)

Case No.442	M/s Chinar Forge Ltd., Jalandhar
NC 47/AM-12, dt.01.3.2012	File No.01/84/50/102/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No. 3010055016 dated 13.02.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the composition of export product, net content of synthetic rubber has not been indicated by the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to send the same for consideration of the proposal. The case is deferred for re-listing on 29.3.2012.

(6)

Case No.443	M/s Jaikishandas Mall Jute Products (P) Ltd.
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/0096/AM-12/DES-V
Request for correction in description of import item of Advance Authorisation No. 0210157706 dated 13.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that there is a typographical error in the import side at item No.2 of the decision of Norms Committee meeting held on 8.9.2011 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that the item No.2 of the import side may be read as under:-

“Coir Sheet needled left with one side natural latex coated size-N 50 x 150 cms.”

RA may take suitable consequential action accordingly.

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(7)

Case No.444	M/s Karigar, Mumbai
NC 47/AM-12, dt.01.03.2012	File No.01/84/50/248/AM-12/DES-V
Ratification of Advance Authorization No. 0310430563 dated 24.05.2007 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that export has been done prior to the consideration of the proposal by the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that the export made by the firm against the said authorisation

prior to fixation of ad-hoc norms may be taken into account of the export obligation without insisting on export description modified while fixing ad-hoc norms in this case.

RA may take suitable consequential action accordingly.

(8)

Case No.445	M/s A.S. Marimuthu, Vairudhunagar
NC 47/AM-12, dt.01.03.2012	File No.01/84/50/159/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3510034416 dated 21.06.2011 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the licence in respect of the unit of measurement for import item list in Kgs. term instead of in Nos. term. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting feels that this is typographical error and decided to amend the licence in respect of the unit of measurement for import item list in Kgs. term instead of in Nos. term without change of quantity of import items.

RA may take suitable consequential action accordingly.

(9)

Case No.446	M/s Chinar Forge Ltd., Jalandhar
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/156/AM-12/DES-V
Cancellation of Advance Authorisation No.3010075641 dated 03.06.2011 in lieu of Advance Authorization No.3010075874 dated 09.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to issue the confirmation of the ratification of input output norms pertains to Advance Authorization No.3010075874 dated 09.06.2011 instead of Advance Authorisation No.3010075641 dated 03.06.2011 as the said authorization was cancelled by

RA on the request of applicant firm because the application was submitted on Non EDI Port inadvertently. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting is of the view that if the export/import in earlier licence No. 3010075641 dated 03.06.2011 and licence No. 3010075874 dated 09.06.2011 are the same, no approval of Norms Committee is required as the ad-hoc norms are valid for one year. Same norms in this case will apply and will be treated as repeat basis even if the earlier authorization has been cancelled and surrendered and remained unused.

RA may decide and may take suitable consequential action accordingly.

(10)

Case No.447	M/s Indorama Synthetic (India) Ltd.
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/248/AM-12/DES-V
Ratification of Advance Authorisation No.5010000992 dated 05.10.2011 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, applicant firm has sought the correction in the NC decision taken in its meeting held on 8.12.2011 in item No.10 of the import side i.e. HDPE, PP Granules from 12,800 Kgs. to 1,28,000 Kgs. as the above quantity was indicated in the application form inadvertently. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the applicant firm for personal hearing before NC alongwith complete justification and technical person to explain the case. The case stands for re-listing on 12.04.2012.

(11)

Case No.448	M/s Texport Overseas Pvt. Ltd., Bangalore
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/231/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0710083384 dated 20.10.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/69/2011-12/Hosy., dated 27.2.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Men's jacket made of 55% Linen 45% Cotton (Style No.W6K117)	5000 Nos.	55% Linen 45% Cotton plain dyed fabric, GSM-220+/-5%	3.10 Sq. meter per piece
			Zippers	Net+1% wastage per piece
			Snap Fastners	Net+1% wastage per piece
			Polyester Sewing thread	610 meters per piece
2.	Women's jacket made of 55% Linen 45% Cotton (Style No. W5K040)	1775 Nos.	55% Linen 45% Cotton dyed fabric, GSM-195+/-5%	2.75 Sq. meter per piece
			Zippers	Net+1% wastage per piece
			Polyester Sewing thread	470 meter per piece
3.	Men's Cargo Pant made of 98% Cotton 2% Spandex (Style No. W6P707)	1000 Nos.	98% Cotton 2% Spandex dyed fabric, GSM-208+/-5%	2.63 Sq. meter per piece
			Zippers	Net+1% wastage per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.449	M/s Orient Craft Ltd., Gurgaon
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/205/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the



meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/72/2011-12/Hosy., dated 01.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt, Size-155 cms X 200 cms made from 82% Rayon 18% Silk velvet dyed fabric, GSM-180+/-10% (Style-Exquise Quilt)	1 pc.	82% Rayon 18% Silk velvet dyed fabric, GSM-180+/-10% (for front panel only)	3.12 Sq. meter per piece
2.	Cushion Cover (quilted), Size-30 cms X 40 cms, made from 82% Rayon 18% Silk Velvet dyed fabric, GSM-180+/-10% (Style-Exquise Cushion cover)	1 pc.	82% Rayon 18% Silk velvet dyed fabric, GSM-180+/-10%	0.39 Sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.450	M/s Orient Craft Ltd., Gurgaon
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/202/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/73/2011-12/Hosy., dated 01.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Curtains (window panels),	1 pc.	100% Linen Yarn Dyed	3.11 Sq. meter per

	Size-50''X84'' made from 100% Linen Yarn Dyed woven Fabric, GSM-180+/-10% (Style-Sheer linen panel)		Fabric, GSM-180+/-10%	piece
2.	Curtains (window panels), Size-50''X96'' made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)	1 pc.	100% Linen Yarn Dyed Fabric, GSM-180+/-10%	3.53 Sq. meter per piece
3.	Curtains (window panels), Size-50''X108'' made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)	1 pc.	100% Linen Yarn Dyed Fabric, GSM-180+/-10%	3.95 Sq. meter per piece
4.	Curtains (window panels), Size-50''X120'' made from 100% Linen Yarn Dyed Fabric, GSM-180+/-10% (Style-Sheer linen panel)	1 pc.	100% Linen Yarn Dyed Fabric, GSM-180+/-10%	4.39 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.451	M/s Orient Craft Ltd., Gurgaon
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/136/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264384 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their

U.O.No.37(5)/74/2011-12/Hosy., dated 01.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Quilt Cover, Size-71''X91'' made from 100% Linen dyed washed finished Fabric, GSM-180+/-10%	1 pc.	100% Linen dyed washed finished woven Fabric, GSM-180+/-10%	7.03 Sq. meter per piece
2.	Quilt Cover, Size-96''X96'' made from 100% Linen dyed washed woven Fabric, GSM-180+/-10%	1 pc.	100% Linen dyed washed finished woven Fabric, GSM-180+/-10%	8.43 Sq. meter per piece
3.	Quilt Cover, Size-114''X96'' made from 100% Linen dyed washed Fabric, GSM-180+/-10%	1 pc.	100% Linen dyed washed finished woven Fabric, GSM-180+/-10%	9.46 Sq. meter per piece
4.	Sham, Size-14''X22'' made of 100% Linen dyed washed woven Fabric, GSM-180+/-10%	1 pc.	100% Linen dyed washed finished woven Fabric, GSM-180+/-10%	0.57 Sq. meter per piece
5.	Sham, Size-20''X34'' made of 100% Linen dyed washed woven Fabric, GSM-180+/-10%	1 pc.	100% Linen dyed washed finished woven Fabric, GSM-180+/-10%	1.10 Sq. meter per piece
6.	Sham, Size-20''X28'' made of 100% Linen dyed washed woven Fabric, GSM-180+/-10%	1 pc.	100% Linen dyed washed finished woven Fabric, GSM-180+/-10%	0.93 Sq. meter per piece
7.	Sham, Size-26''X26'' made of 100% Linen dyed washed	1 pc.	100% Linen dyed washed finished woven	1.14 Sq. meter per piece

	woven Fabric, GSM-180+/- 10%		Fabric, GSM-180+/- 10%	
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(15)

Case No.452	M/s Orient Craft Ltd., Gurgaon
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/171/AM-12/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 29.3.2012.

(16)

Case No.453	M/s Orient Craft Ltd., Gurgaon
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/460/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 29.3.2012.

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(17)

Case No.454	M/s Gajananya Silk Fabrics, Bangalore
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/207/AM-12/DES-V
Ratification of Advance Authorisation No.0710082374 dated 15.09.2011 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. B.N. Girish, Representative of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity		
1.	Embroidered, Dyed/ Deo-finished with or without printed Taffeta Silk fabrics, GSM-105	47,725 Sq. meter	Plain Taffeta silk fabrics, GSM-105	48,200 Sq, meter (including 2% wastage)
2.	Embroidered, Dyed/ Deo-finished with or without ribbed Taffeta Silk fabrics, GSM-114	10,600 Sq. meter	Ribbed Taffeta fabrics, GSM-114	10,700 Sq, meter (including 2% wastage)
3.	Embroidered, Dyed/ Deo-finished with or without printed Jacquard Silk fabrics, GSM-109	18,270 Sq. meter	Jacquard Silk fabrics, GSM-109	18,450 Sq. meter (including 2% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.455	M/s Gajananya Silk Fabrics, Bangalore
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/208/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0710082336 dated 14.09.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. B.N. Girish, Representative of the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Natural Silk Fabrics	2200 Kgs.	Thrown Silk de-gummed	2860 Kgs,

(Mulberry Raw Silk X Mulberry Raw Silk)	(Mulberry Twisted Silk yarn) of any grade.	(including 30% wastage)
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.456	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/123/AM-09/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0410095227 dated 15.04.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/13/2008-09/Hosy., dated 01.03.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hilite B/G 6'X7' made out of Synthetic white-coated fabric & PVC Dyed Fabric	700 Nos.	Synthetic white-coated fabric of relevant GSM	7.41 Sq. meter per piece
			PVC Dyed fabric of relevant GSM	6.30 Sq. meter per piece
2.	Hilite B/G 5'X7' made out of Synthetic white-coated fabric & PVC Dyed Fabric	300 Nos.	Synthetic white-coated fabric of relevant GSM	6.36 Sq. meter per piece
			PVC Dyed fabric of relevant GSM	5.45 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.457	M/s Orient Craft Ltd., Gurgaon
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/256/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510264384 dated 14.05.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 29.3.2012.

(21)

Case No.458	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 47/AM-12, dt. 01.3.2012	File No.01/84/50/207/AM-12/DES-V
Ratification of Advance Authorisation No.0410095119 dated 07.04.2008 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 29.3.2012.

(22)

Case No.459	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/260/AM-12/DES-V
Ratification of Advance Authorisation No.0310539843 dated 30.09.2009 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O. dated 13.02.2012 on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “Containing Canvas Artist Board of Paulownia wood bards in assorted sizes (containing Paulownia wood bards of various sizes – minimum 164.35 CBM). Further in the description of import item following words may be added “Relevant wooden Boards of Paulownia wood in various sizes – 165.99 CBM”. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.460	M/s Kabadi Shankarsa and Co., Bangalore
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/346/AM-12/DES-V



Ratification of input output norms against Advance Authorisation No.0710080300 dated 30.06.2011 under para 4.7 of HBP.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed and/or printed synthetic blanket made out of acrylic spun yarn and polyester yarn containing 88% acrylic yarn and 12% polyester yarn acrylic: 54475 Kgs., Polyester: 7430 Kgs.	61,905 Kgs.	100% Acrylic worsted spun yarn	57,198 Kgs. (including 5% wastage)
			Polyester filament yarn twisted with acrylic worsted spun yarn	7801 Kgs. (including 5% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.461	M/s Kabadi Shankarsa and Co., Bangalore
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/336/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0710081019 dated 29.07.2011 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided that in the export side, the word ‘Garment’ should be deleted as this is not in KG term unless they are non-woven/knitted. The Committee further decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabrics/madeups containing	18,400	2/38 Polyester: Acrylic	9660 Kgs.

	2/38 Polyester: Acrylic 80:20 – 9200 Kgs., 1/16 Polyester: Acrylic – 9200 Kgs.	Kgs.	80:20 Blended yarn	(including 5% wastage)
			1/16 Polyester: Acrylic 80:20 Blended yarn	9660 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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(25)

Case No.462	M/s Hegde Marketing Company, Coimbatore
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/321/AM-12/DES-V
Seeking clarification on HS Code applicable to tea bag stapling cotton thread.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 29.3.2012.

(26)

Case No.463	M/s Hitex Healthcare Una, Himachal Pradesh
NC 47/AM-12, dt. 01.3.2012	File No.01/84/162/371/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.2210012476 dated 31.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has proposed for export of various products with generalized description:-

‘Garments of non-woven fabrics under Heading 5603’ and import of ‘Non-woven fabric having 25 GSM to 70 GSM (average uses per pcs. 142 grams)’.

In this case, the Committee is of the view that export description is not very product specific. The export description should be the same as export product (say e.g. Pant/Shirt). It is illogical to ascertain the ad-hoc norms in such a manner. Moreover, variation (+/-) in GSM allowed is only 10%. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RA may take suitable consequential action accordingly.

(27)

Case No.464	M/s Aristo Texcon Pvt. Ltd., Kolkata
NC 47/AM-12, dt. 01.3.2012	File No.01/85/50/91/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210163425 dated 09.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the flow chart is not having technical details. Further, alongwith the application, no technical details, design, size, measurement, CAD/CAM of each of the export product has been received. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call size-wise requirement, complete justification of export items, CAD/CAM and technical person to explain the case. If they wish to avail personal hearing, then a technical person may be deputed with samples. The case stands for re-listing on 12.04.2012.

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